CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

Petition No. 298/TL/2025

Coram:

Shri Jishnu Barua, Chairperson Shri Harish Dudani, Member Shri Ramesh Babu V., Member Shri Ravinder Singh Dhillon, Member

Date of Order: 26th April, 2025

In the matter of

Petition under Section 14 of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for the grant of a separate RTM Transmission Licence to POWERGRID Mandsaur Transmission Limited.

And

In the matter of

POWERGRID Mandsaur Transmission Limited,

(erstwhile Rajasthan IV C Power Transmission Limited), Registered office: B-9, Qutab Institutional Area, Katwaria Sarai. New Delhi-110016.

Address for correspondence: C/o ED (TBCB),

Power Grid Corporation of India Limited.

Saudamini, Plot no.2, Sector-29, Gurgaon-122001.

...Petitioner

VERSUS

1. Madhya Pradesh Power Management Company Limited,

Shakti Bhawan, Rampur, Jabalpur-482008.

2. Maharashtra State Electricity Distribution Co. Limited.

Prakashgad, Plot No G-9,

A K Marg, Bandra (East), Mumbai-400051.

3. Gujarat Urja Vikas Nigam Limited,

Sardar Patel Vidyut Bhawan, Race Course Road, Vadodara-390007.

4. Electricity Department,

Vidyut Bhawan, Govt. of Goa,

Panaji- 403001, Goa.

5. DNH and DD Power Corporation Limited,

Vidyut Bhawan, 66kv Road, Near Secretariat, Amli, Silvassa–396230.

6. Chhattisgarh State Power Distribution Company Limited,

P.O. Sunder Nagar, Dangania, Raipur, Chhattisgarh-492013.

7. Greenko MP01 IREP Pvt. Limited,

15th Floor, Hindustan Times House, 18-20 KG Marg, Delhi.

8. Central Transmission Utility India Limited,

Saudamini, Plot No.2, Sector -29, Gurgaon-122001.

9. Power System Project Monitoring Division,

Central Electricity Authority, Sewa Bhawan, R. K. Puram, Sector-1, New Delhi-110066.

...Respondents

Parties present:

Shri V. C. Sekhar, PMTL Shri Prashant Kumar, PMTL

ORDER

The Petitioner, POWERGRID Mandsaur Transmission Limited (hereinafter referred to as "the Petitioner"), has filed the present Petition under Section 14 of the Electricity Act, 2003 (hereinafter referred to as 'the Act') read with the provisions of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 (hereinafter referred to as "the Transmission Licence Regulations") for the grant of a separate RTM transmission licence to POWERGRID Mandsaur Transmission Limited for "Implementation of 2 nos. 400 kV line bays at Mandsaur S/s for Interconnection of 3x504 MW PSP of Greenko MP01 IREP Pvt. Ltd." under the Regulated Tariff Mechanism (RTM) mode (hereinafter referred to as the "transmission project"). The scope of the project for which a transmission licence has

been sought is as under:

SI. No	Scope of the Transmission Scheme	Item Description	Implementation timeframe
1.	Implementation of 2 nos. 400 kV line bays at Mandsaur S/s for Interconnection of 3x504 MW PSP of Greenko MP01 IREP Pvt. Ltd. through Greenko MP01 – Mandsaur PS 400kV D/c (quad ACSR/AAAC/AL59 moose equivalent) line		Revised to
	Total Estimated Cost: Rs 30.46 crores		

2. The Petitioner is an Inter-State Transmission Licensee and is implementing the "Transmission system for evacuation of power from Rajasthan REZ Ph-IV (Part-2:5.5 GW) (Jaisalmer/Barmer Complex): Part C" on a Build, Own, Operate and Transfer (BOOT) basis (hereinafter referred to as "TBCB Project"). The Commission, vide order dated 08.02.2025 in Petition No. 317/TL/2024, granted a transmission licence (TBCB License) to the Petitioner for the aforesaid TBCB Project consisting of the following scope of work:

SI. No.	Name of theTransmission Element	
1.	Establishment of 3x1500 MVA, 765/400 kV and 5x500 MVA, 400/220 kV Mandsaur Pooling Station along with 2x330 MVAR (765 kV) Bus Reactors and 2x125 MVAR, 420 kV Bus Reactor	
	 765/400 kV, 1500 MVA ICT – 3 Nos. (10x500 MVA single phase units including one spare unit) 400/220 kV, 500 MVA ICT – 5 Nos. (3 Nos. on 220 kV bus section-1 and 2 Nos. on 220 kV bus section-2) 765 kV ICT bays – 3 Nos. 400 kV ICT bays – 8 Nos. 330 MVAR 765 kV bus reactor-2 Nos. (7x110 MVAR single phase units, including one spare unit) 765 kV bus reactor bay- 2 Nos. 765 kV line bay- 2 Nos. (for Indore line) 	
	 125 MVAR, 420 kV bus reactor-2 Nos. 400 kV reactor bay- 2 Nos. 220 kV ICT bays – 5 Nos. 	

- · 220 kV line bays 7 Nos. (4 Nos. on bus section-1 and 3 Nos. on bus section-2)
- · 220 kV Bus Sectionaliser 1 set
- · 220 kV TBC bay 2 Nos.
- · 220 kV BC bay 2 Nos.

Future Provisions: Space for:

- · 765/400 kV ICT along with bays- 3 No.
- · 765 kV line bays along with switchable line reactors 12 Nos.
- · 765 kV Bus Reactor along with bay: 2 No.
- · 765 kV Sectionaliser bay: 1 -set
- · 400 kV line bays along with switchable line reactor 12 Nos.
- · 400/220 kV ICT along with bays -5 Nos.
- · 400 kV Bus Reactor along with bay: 2 No.
- · 400 kV Sectionalization bay: 1- set
- · 220 kV line bays: 11 Nos.
- · 220 kV Sectionalization bay: 1 set
- · 220 kV BC and TBC: 1 Nos.
- \cdot STATCOM (± 300 MVAR) along with MSC (2x125 MVAR) and MSR (1x125 MVAR) along with one 400 kV bay.
- Mandsaur PS Indore (PG) 765 kV D/c Line
- 2.
- 1x330 MVAR switchable line reactor (SLR) on each ckt at Mandsaur end of Mandsaur PS Indore (PG) 765 kV D/c Line.
 - > 330 MVAR, 765 kV switchable line reactor- 2 Nos.
 - Switching equipment for 765 kV line reactor- 2 Nos.
- 2 Nos. of 765 kV line bays at Indore (PG) for termination of Mandsaur PS Indore (PG) 765 kV D/c Line

Note:

- a) POWERGRID to provide space for 2 Nos. of 765 kV line bays at Indore S/s
- b) Implementation of A, B, C, D, E, F, H1, H2 packages shall be aligned
- c) Switchable line reactors to be implemented with NGR bypass arrangement
- 3. Meanwhile, CTUIL vide OM dated 23.10.2024 has assigned the Transmission Project "Implementation of 2 nos. 400 kV line bays at Mandsaur S/s for Interconnection of 3x504 MW PSP of Greenko MP01 IREP Pvt. Ltd." to the Petitioner under the RTM mode.
- 4. The Petitioner has submitted that after the grant of the transmission licence, the Petitioner shall proceed to implement the transmission scheme under the RTM mode. The estimated completion cost of the transmission scheme, as per CTUIL's Office Memorandum (OM) dated 23.10.2024, is Rs 30.46 crores. After completion of

the transmission scheme, the Petitioner shall approach the Commission for the determination of transmission charges in accordance with the Transmission Licence Regulations.

5. CTUIL, vide its Office Memorandum dated 23.10.2024, has approved for implementation of the transmission project viz. "Implementation of 2 nos., 400 kV line bays at Mandsaur S/s for Interconnection of 3x504 MW PSP of Greenko MP01 IREP Pvt. Ltd." along with identifying the implementing agency and also addressing the same to the Ministry of Power, Government of India, and NCT. The relevant portion of the said Office Memorandum dated 23.10.2024 is extracted as under:

"Sub: Inter-State Transmission Schemes (Costing up to Rs 100 Cr) to be taken up for implementation under Regulated Tariff Mechanism (RTM).

The undersigned is directed to inform that CTU has approved the implementation of the following ISTS costing less than or equal to Rs.100 Cr. In line with the MoP office order dated 28.10.2021 under Regulated Tariff Mechanism (RTM) mode by the implementing agencies as indicated in the table below:

Western Region:

S.No.	Scope of the Transmission Scheme	Implementing agency
3	Implementation of 2 nos. 400 kV line bays at Mandsaur S/s for Interconnection of 3x504 MW PSP of Greenko MP01 IREP Pvt. Ltd. through Greenko MP01 – Mandsaur PS 400kV D/c (quad ACSR/AAAC/AL59 moose equivalent) line	Transmission Limited (a subsidiary of Power Grid Corporation of

6. The Commission, after considering the application of the Petitioner in light of the provisions of the Act and the Transmission Licence Regulations, vide its order dated 11.4.2025, *prima facie* proposed to grant a separate transmission licence to

the Petitioner to implement the transmission projects detailed in paragraph 1 of the order. The relevant extracts of the order dated 11.4.2025 are extracted as under:

- "20. Considering the material on record, we are prima-facie of the view that the Petitioner satisfies the conditions for the grant of separate RTM transmission licence under Section 15 of the Act read with the Transmission Licence Regulations for implementation of the transmission project as described in para 1 of this order. We, therefore, direct that a public notice in two daily digital newspapers and on the Commission's website under clause (a) of sub-section (5) of Section 15 of the Act be published to invite suggestions or objections to the grant of the aforesaid transmission licence. The objections or suggestions, if any, may be filed by any person before the Commission on or before 21.4.2025."
- 7. A public notice under sub-section (5) of Section 15 of the Act was published on 14.4.2025 in all editions of the Hindustan Times (English) and the Dainik Jagran (Hindi). No suggestions/objections have been received from members of the public in response to the public notice.

Hearing dated: 23.4.2025

- 8. During the course of the hearing, the representative of the Petitioner submitted that vide order dated 11.4.2025, the Commission has held that the Petitioner is eligible for the grant of a separate transmission licence and, consequently, directed to issue public notice under Section 15(5)(a) of the Electricity Act, 2003 inviting suggestion or objection to the grant of a transmission licence to the Petitioner. However, in response thereof, no suggestion or objection has been received in response to the public notice.
- 9. We have noted the above submissions of the Petitioner and CTUIL and proceed to consider the application of the Petitioner for the grant of a transmission licence.

- 10. As regards the grant of a transmission licence, Clauses (13) and (14) of Regulation 5 of the Transmission Licence Regulations, 2024 provide as under:
 - "(15) The Commission may after consideration of the further suggestions and objections, if any, received in response to the public notice as aforesaid, grant licence as nearly as practicable in Form-III attached to these regulations or for reasons to be recorded in writing, reject the application if such application is not in accordance with the provisions of the Act, the rules or regulations made thereunder or any other law for the time being in force or for any other valid reason.
 - (16) The Commission may, before granting licence or rejecting the application, provide an opportunity of hearing to the applicant, the Central Transmission Utility, the long term customers, or the person who has filed suggestions and objections, or any other person: Provided further that the applicant shall always be given a reasonable opportunity of being heard before rejecting the application."
- 11. In our order dated 11.4.2025, we had proposed to grant a transmission licence to the Petitioner company and directed the issuance of public notice. In response to the public notice, no suggestions/ objections have been received. CTUIL, vide its letter 31.1.2025, has recommended the grant of a transmission licence to the Petitioner company. Considering the submissions of the Petitioner and CTUIL, we direct that the transmission licence be granted to the Petitioner, POWERGRID Mandsaur Transmission Limited, to establish the transmission scheme through the RTM route as per the details given in paragraph 1 above.
- 12. The grant of the transmission licence to the Petitioner (hereinafter referred to as "the licensee") is subject to the fulfilment of the following conditions throughout the period of licence:
 - (a) The transmission licence shall, unless revoked earlier, remain in force for a period of 25 years from the date of issue;

- (b) The transmission licensee shall comply with the provisions of the Transmission Licence Regulations or any subsequent enactment thereof during the period of subsistence of the licence;
- (c) The licensee may make an application, two years before the expiry of the initial licence period, for the grant of the transmission licence for another term in accordance with Regulation 9 (2) of the Transmission Licence Regulations, which shall be considered by the Commission in accordance with law;
- (d)The licensee shall not enter into any contract for or otherwise engage in the business of trading in electricity during the period of subsistence of the transmission licence;
- (e)The licensee shall have the liability to pay the license fee in accordance with the provisions of the Central Electricity Regulatory Commission (Payment of Fees) Regulations, 2012, as amended from time to time or any subsequent enactment thereof. Delay in payment or non-payment of licence fee or a part thereof for a period exceeding sixty days shall be construed as a breach of the terms and conditions of the licence;
- (f) The licensee shall comply with the directions of the National Load Despatch Centre under Section 26 of the Act, or the Regional Load Despatch Centre under sub-section (3) of Section 28 or sub-section (1) of Section 29 of the Act, as may be issued from time to time for maintaining the availability of the transmission system;

- (g)The licensee shall remain bound by the provisions of the Central Electricity Regulatory Commission (Standard of Performance of inter-State transmission licensees) Regulations, 2012 or subsequent enactment thereof;
- (h)The licensee shall provide the non-discriminatory open access to its Transmission System for use by any other licensee, including a distribution licensee or an electricity trader, or generating company or any other person in accordance with the Act; the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008; the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter State Transmission System) Regulations, 2023; the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023, as amended from time to time or any subsequent re-enactments thereof:
- (i) The licensee shall not undertake any other business for optimum utilization of the transmission system without prior intimation to the Commission and shall comply with the provisions of the Central Electricity Regulatory Commission (Sharing of Revenue Derived from Utilization of Transmission Assets for other business) Regulations, 2020;
- (j) The licensee shall remain bound by provisions of the Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations, 2020 as amended from time to time;
- (k) The licensee shall remain bound by the provisions of the Act, the Rules and Regulations framed thereunder, in particular the 2024 Transmission

Licence Regulations, the Grid Code, the Standards specified by the Central Electricity Authority, orders and directions of the Commission issued from time to time:

- (I) The licensee shall ensure the execution of the Project as per the Technical Standards and Grid Standards of the CEA;
- (m) The licensee shall submit all such report or information as may be required under 2024 Transmission Licence Regulations, Standard of Performance Regulations or any other regulation of the Commission or as per the directions of the Commission as may be issued from time to time;
- (n)The licensee shall ensure that the EPC contract for the execution of work under the scope of the project is awarded through a competitive bidding process.
- 13. CTUIL and the Central Electricity Authority shall monitor the execution of the Project and bring to the Commission's notice any lapse on the part of the licensee in meeting the schedule for further appropriate action in accordance with the provisions of the Act and the Transmission Licence Regulations.
- 14. An extract of a copy of this order shall be sent to the Central Government in the Ministry of Power and the Central Electricity Authority in terms of sub-section (7) of Section 15 of the Electricity Act, 2003, for their information and record.
- 15. Petition No. 298/TL/2025 is allowed in terms of the above.

Sd/- sd/- sd/- sd/- sd/- (Ravinder Singh Dhillon) (Harish Dudani) (Ramesh Babu V.) (Jishnu Barua) Member Member Chairperson